

SPECIAL MENTIONS

Need for Presidential assent to the organized crime laws relating to the States of Gujarat, Madhya Pradesh and Chhattisgarh

SHRIMATI MAYA SINGH (Madhya Pradesh): Sir, I wish to raise a matter of public importance. Yesterday, the Special Court in Mumbai convicted and sentenced three terrorists for having engineered twin blasts in 2003. I firmly believe that conviction and punitive and deterrent punishment to terrorists, who were responsible for killing 58 people in Mumbai and injuring several and destroying public and private property, was possible only because in the year 2003 a stringent law, Prevention of Terrorism Act, was in force. But for the application and existence of this law, collection of evidence, special procedure for trial and deterrent punishment may not have been possible.

It is a matter of deep regret that this law was repealed when the UPA first came to power and, today, no such deterrent law is in force. Even though Maharashtra has the Maharashtra Control of Organised Crime Act, similar legislation for Gujarat, Madhya Pradesh and Chhattisgarh have not been given approval by the Central Government. The enactment of these laws will empower the police and judicial system in these States to have an effective investigation, a special procedure for both investigation and trial, and a deterrent punishment to those committing acts of organised crime and terrorism. It is the enactment of an effective law which will terrorise the potential terrorists from committing violence against humanity and society. I demand that the Organised Crime Laws of Gujarat, Madhya Pradesh and Chhattisgarh should be forthwith given Presidential assent.

SHRI S.S. AHLUWALIA (Jharkhand): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI K.B. SHANAPPA (Karnataka): Sir, I associate myself with the Special Mention made by the hon. Member.

श्री प्रभात झा (मध्य प्रदेश): महोदय, मैं इस स्पेशल मेंशन से अपने को सम्बद्ध करता हूँ।

सुश्री अनुसुइया उइके (मध्य प्रदेश): महोदय, मैं इस स्पेशल मेंशन से अपने को सम्बद्ध करती हूँ।

श्री रामदास अग्रवाल (राजस्थान): महोदय, मैं इस स्पेशल मेंशन से अपने को सम्बद्ध करता हूँ।

श्री श्रीगोपाल व्यास (छत्तीसगढ़): महोदय, मैं इस स्पेशल मेंशन से अपने को सम्बद्ध करता हूँ।

Need to resolve the issue of wage revision of bank employees

SHRI PRAKASH JAVADEKAR (Maharashtra): Sir, bank employees throughout the country are waiting for their wage revision since 2007. Many rounds of talks have taken place between the Indian Bank Association and various unions. All of a sudden, the Indian Bank Association went back from its earlier offer of 17.5 per cent wage revision and declared that it can now offer only 13 per cent. Sir, this is unheard of. In any negotiation, the management never takes such a u-turn. The Indian Bank Association not only came down from its earlier offer on wage revision

but also denied another option to PF optees and denied to work out the Compassionate Appointment Scheme.

The sudden change of stance by the Indian Bank Association is highly provocative, insulting and humiliating to millions of bank employees. More worrisome is the fact that the Indian Bank Association has informed that all the issues have been resting with the Government and without its direction, matter cannot proceed further. In the light of this total volte face by the Indian Bank Association, the bank employees are left with no option but to take the path of agitation.

At the last moment, the Indian Bank Association has offered entirely new formulas on pension and compassionate appointments. This is not the way to conduct negotiations. When the Government has accepted the Sixth Pay Commission Report, it cannot treat PSU bank employees with a different yardstick. There cannot be double standards for two sets of employees.

I demand that the Government should take proactive steps and ensure justified wage revision, second pension option, and compassionate appointment scheme, and avoid unnecessary friction.

श्री रुद्रनारायण पाणि (उड़ीसा): महोदय, मैं अपने को इस स्पेशल मेंशन से सम्बद्ध करता हूँ।

श्री भागीरथी माझी (उड़ीसा): महोदय, मैं भी अपने को इस स्पेशल मेंशन से सम्बद्ध करता हूँ।

SHRI K.B. SHANAPPA (Karnataka): Sir, I associate myself with the Special Mention made by the hon. Member.

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श्री रामदास अग्रवाल (राजस्थान): महोदय, मैं इस स्पेशल मेंशन से अपने को सम्बद्ध करता हूँ।

**Need to take steps to give reservation to the Limboo and Tamang Tribes in
Legislative Assembly of Sikkim**

SHRI O.T. LEPCHA (Sikkim): Sir, I wish to draw the attention of the House to an urgent need for reservation of Limboo and Tamang Tribes in the Legislative Assembly of Sikkim.

Way back in September 2004, the State Legislature of Sikkim passed a Resolution for increasing the strength of the Legislature from 32 to 40 and reservation for Limboo and Tamang Tribes in the Assembly. In view of the Resolution, a proposal in this regard was sent to the Government of India by the Government of Sikkim in January 2005. The matter was lying with the Central Government till September 2008 when the Government of India requested the Government of Sikkim to furnish another Resolution clearly outlining the category-wise reservation of seats being proposed by the State Government. The State Government furnished another Resolution in December 2008 *inter alia* reiterating the increase in the total number of seats in the Sikkim Assembly from 32 to 40. Article 371 of the Constitution gives power to the Parliament to make provisions for reservation of seats for different sections of the State of Sikkim. The seats for Limboo and Tamag are to be reserved as per the proportion of their